BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 142/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018

Name of the Company:

Canbank Factors Ltd.

V/s.

Archon Engicon Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. LANT WIPATEL

APPLICANT

2. Vishal J. Dave/ Nipun Singhvi

Adv.

Respondent

ORDER

Learned Advocate Mr. Lalit Patel present for Financial Creditor/Petitioner. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent on the aspect whether this petition can be taken up for hearing in view of pendency CP(IB) 190/PB/NCLT2017 before special bench, New Delhi.

In view of the decision of Hon'ble High Court of Bombay in Company Application no. 572/2017 in company petition no. 434/2015 dated 05.01.2018 and decision of Hon'ble NCLAT, New Delhi in Comp Appeal (AT) (INS) 7/2017 it appears this matter can be proceeded further on merits on all aspects including the pendency of winding up petition before Hon'ble High Courts without keeping the matter pending awaiting the decision CP(IB) 190/PB/NCLT/2017 pending before Special Bench, New Delhi.

At request of learned Counsel for Respondent.

List the matter on 12.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 30th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL